

Delhi Rent Act

3947. SHRI PRAMOD MAHAJAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have examined the Delhi Rent Act, 1995 in the light of the Supreme Court judgement of December 5, 1995 in Civil Appeal No. 4574 of 1995 in respect of residential and non residential premises required for bonafide needs and its applicability to Delhi; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The thrust of the Supreme Court Judgement of December 5, 1995 in Civil Appeal No. 4574 of 1995 is that the bonafide need of the landlords will stand very much on the same footing in regard to either class of premises, residential or non-residential. The Delhi Rent Act, 1995 already contains provisions to this effect.

Complaints

3948. SHRIMATI BHAVNA BEN DEVRAJ BHAI CHIKHALIA : Will the PRIME MINISTER be pleased to state :

(a) the number of complaints registered in the CPWD enquiry at Laxmi Bai Nagar, New Delhi during the last three years;

(b) the number out of them attended to;

(c) the reasons for not attending to the remaining complaints;

(d) whether it is a fact that even in case where complaints have been attended to, the engineers in connivance with the contractors are using sub-standard materials;

(e) whether the condition of overhead water tanks in a number of flats in Laxmi Bai Nagar, is in a dilapidated condition;

(f) if so, the details thereof and the reasons therefor;

(g) the steps being taken/proposed to be taken in this regard;

(h) whether the tank in Flat No. 1811 has not been replaced despite being no longer usable for the last one and a half years;

(i) if so, the time by which it is likely to be replaced;

(j) if so, whether the Government propose to conduct CBI inquiry/departmental inquiry into this malpractices; and

(k) the time by which the uncovered verandahs in the flats are likely to be covered?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) 80816 (Civil) and 33294 (Electrical) complaints were received between January 1994 to November, 1996.

(b) 80108 (Civil) and 33294 (Electrical) complaints were attended to by the Central P.W.D.

(c) The remaining complaints are current and are being attended to.

(d) No, Sir.

(e) Due to wear and tear some tanks have outlived their 1 which is quite natural considering the age of the construction.

(f) In beginning of the current year, 60 tanks were found in damaged condition. Out of which 28 have already been replaced and the work is in progress to replace the remaining tanks.

(g) The tanks which are beyond economical repairs, are being replaced as stated above.

(h) and (i). The tank of Qr. No. 1811 was replaced on 19.8.94.

(j) Question does not arise.

(k) Covering of verandah is being done under the guidelines where the allottee is required to bear 10% of the cost of construction, subject to availability of funds and receipt of requests.

Allotment of DDA Plot

3949. DR. ARVIND SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether all the applicants registered in 1981 for the allotment of DDA plot (MIG) under the SC/ST category in Rohini residential scheme, have since been allotted plots so far;

(b) if not, the reasons therefor alongwith the details of applicants to whom plots have not been allotted so far;

(c) whether the Lt. Governor of Delhi has issued any directive/order in this regard;

(d) if so, the details thereof; and

(e) the time by which the plots are likely to be allotted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). Yes, Sir. However, three cases have recently come to the

notice of the DDA which were inadvertently included in the general category instead of reserved category of SC/ST. The details of the said three cases are as follows :

S.No.	Name	Application No.
1.	Smt. Sohan Devi	37818
2.	Smt. Leela Wanti widow of late Surat Singh	25881
3.	Sh. Satya Prakash Dabla	83898

(c) and (d). In one case, the Hon'ble Lt. Governor has ordered that DDA may issue demand letter at 1990 rate updating it with the cost of capital, i.e. 18% interest upto 1996-97 (upto the date of allotment).

(e) The three registrants mentioned above are required to submit certain documents before the allotment of specific plots is made. As soon as the formalities are completed, specific allotment of plots will be made by holding a mini-draw.

S.No.	Name of the Project	Capacity (MW)	Provisional Cost (Rs. in crores)	Name of the Company
1.	Ambalamugal CCGT	500	1650.00	Cochin Refineries Ltd.
2.	Cheemeni TPP	500	2140.00	BPL Group.
3.	Kajikode DGPP	100	354.10	W.I. Service and Estates Ltd.
4.	Kannur CCGT	500	1563.00	KPP Nambiar and Associates.
5.	Finolex CCGT	500	1701.00	Finolex Energy Corpn. Ltd.
6.	Kasargod CCGT	60	222.10	Kasargod Power Corpn. Ltd.
7.	Kasargod CCGT	2x389	2300.00	Kasargod Power Corpn. Ltd.
8.	Kottukal CCGT	348	1264.79	Kumars Energy Corporation
9.	Palakkad CCGT	344	1163.00	Palakkad Power Generating Co. Ltd.
10.	Vypeen CCGT	650	1915.56	Siasin Energy Pvt. Ltd.

Sale of Clerical Examination Question

3951. SHRI S. RAMACHANDRA REDDY :
SHRI AJMEERA CHANDULAL :
SHRI MOHAN RAWALE :

Will the PRIME MINISTER be pleased to state :

(a) whether the question papers of SSC clerical examination were sold in the market as reported in the Indian Express dated September 24, 1996; and

(b) if so, the steps proposed to cancel the examination and conduct a fresh test on account of leakage which would seriously affect the fairness of the test?

Power Project in Kerala

3950. SHRI MULLAPPALLY RAMACHANDRAN :
Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government are aware that the state Government of Kerala has signed MOUs with certain independent companies for generating power in Kerala;

(b) if so, the details thereof alongwith the names of the agencies and the estimated cost of each power project; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) and (c). As on date, as per information available, ten projects (each costing more than Rs. 100 crores) which were awarded through MOU/LOI etc. route are proposed to be executed in private sector in the State of Kerala. The details are as follows :